

POST OPEN OFFER PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF **WENDT (INDIA) LIMITED**

This Public Announcement (the "Announcement") is being issued by DSP Merrill Lynch Limited ("Manager to the Offer"/"DSPML"), on behalf of Wendt Holding GmbH (hereinafter referred to as "Acquirer" / "Wendt Holding") pursuant to Regulation 10 and 12 and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "SEBI (SAST) Regulations").

The details subsequent to the completion of the cash offer made vide public announcement dated August 26, 2005 and corrigendum to the public announcement dated December 10, 2005 under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997, by Wendt Holding GmbH along with Wendt GmbH being the person acting in concert to acquire up to 400,000 voting equity shares of face value Rs. 10/- each, representing 20.0% of the paid up equity share capital of Wendt (India) Limited at a price of Rs. 642/- (Rs. six hundred and forty-two only) per voting equity share are as under:

1. Name of the Target Company : Wendt (India) Limited
2. Name of Acquirer(s) including PACs : Wendt Holding GmbH (Acquirer), Wendt GmbH (PAC)
3. Name of Manager to the offer : DSP Merrill Lynch Limited
4. Name of the Registrar to the offer, if any : Karvy Computershare Private Limited
5. Offer Details
 - a) Date of opening of the offer : December 19, 2005
 - b) Date of closure of the offer : January 07, 2006
6. Details of the acquisition

Sr. No.	Item	Proposed in the Offer document		Actuals	
1	Offer price	Rs. 642/-		Rs. 642/-	
2	Share holding of PAC (No & %) before MOU/P.A.	797,352 (39.87%)		797,352 (39.87%)	
3	Shares acquired by way of MOU or Market Purchases (No & %)	-		-	
4	Shares acquired in the open offer (No & %)	Up to 400,000 (20.00%)		2,975 (0.15%)	
5	Size of the open offer (No of shares multiplied by offer price per share)	Up to Rs. 256,800,000/-		Rs. 1,909,950/-	
6	Shares acquired after P.A but before 7 working days prior to closure date, if any (No & %)	NA		NA	
	6.1 Price of the shares acquired				
	6.2 No of shares acquired				
	6.3 % of shares acquired				
7	Post offer share holding of PAC (No & %) (2+3+4+6)	Up to 1,197,352 (59.87%)		800,327 (40.02%)	
8	Pre & Post offer share holding of Public (No & %)	Pre offer	Post offer	Pre offer	Post offer
		405,296	5,296	405,296	402,321
		(20.26%)	(0.26%)	(20.26%)	(20.12%)

7. Status of the escrow account, whether released or not : Released
8. Payment of interest, if any, to the shareholders along with the details thereof. : NA
9. Status of investor complaints received, if any: No investor complaints are pending as on date.
10. Acquirer and PAC, and directors of Acquirer and PAC accept responsibility for the information contained in this Announcement. Acquirer and PAC, and directors of Acquirer and PAC are responsible for the fulfillment of their obligations under the SEBI (SAST) Regulations. Acquirer and PAC, and directors of Acquirer and PAC shall be jointly and severally responsible for fulfillment of obligations under SEBI (SAST) Regulations.

This Announcement would also be available on the SEBI's website (www.sebi.gov.in).

Issued on behalf of Acquirer by:

Manager to the Offer



DSP Merrill Lynch Limited

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Date: February 1, 2006